

5

Dated: 3/11/93.

The applicant's brother
Shri S.P. Hardol appears and states
that the applicant died on 25/1/93.
He also produces a death certificate.
Since the death has occurred more
than 90 days earlier and heirs
have not been brought on record.
The application abates, under
Rule 18 of the CAT (Procedure)
Rules.

N.K. Verma
(N.K. Verma)
MCAI

(M.S. Deshpande)
V.C.

B.

dt-8-11-93
order/Judgement despatched
to Applicant/Respondent (s)
on 8-12-93

SSK
21-12

Date: 15.4.94

Issue notice to the
respondents regarding application
for bringing in the legal heirs
on record returnable in the
week commencing from 4.7.94

M.R. Kolhatkar
(M.R. Kolhatkar)
MCAI

(M.S. Deshpande)
V.C.

(b) Date:- 4-7-94

M.S.D. Saprukar, Counsel for applicant
M.M.G. Bhargade, Counsel for respondents;
requests for time to file reply.

Copy of application be furnished to Mr.
Bhargade who takes notice.

Six weeks time to file reply granted.
Matter be listed for orders ^{in the week commencing} 30-8-94
at Nagpur.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

M.S. Deshpande
Vc.

Reply from resp.
for application of
bringing legal heirs
on record & rect
on 12/9/94

Date:- 12.9.94

Mr. S.D. Saprukar for the applicant.
Mr. M.G. Bhargade for the respondents.

M.P. 704/94 is dismissed as the
application for bringing the legal
~~heirs~~ representatives on record
was not filed within time.

R. Rangarajan
(R. Rangarajan)
M(A)

M.S. Deshpande
Vc.

Copy of IO-dtd. 12.9.94
sent to respondents
Counsel on 20/9/94
& applicant on 22/9/94
by post

188
22/9/94.